

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:401

ANSWERED ON:01.12.2015

Human Trafficking

Adsul Shri Anandrao ;Arunmozhithevan Shri A.;M. Smt. Vasanthi;Patil Shri Shivaji Adhalrao;Shrirang Shri Chandu Barne;Singh Deo Shri Kalikesh Narayan;Singh Shri Kunwar Haribansh;Vichare Shri Rajan Baburao ;Yadav Shri Dharmendra

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of human trafficking cases registered, children/women rescued, gang busted, guilty arrested, convicted, cases solved, conviction rate achieved and the steps taken to solve all the cases during each of the last three years and the current year, State-wise;
- (b) whether the Supreme Court has directed the State Governments and UT Administrations to share the cases of human trafficking and sexual harassment registered from 2014 to 30th September, 2015 with the Union Government, if so, the details and present status thereof;
- (c) whether the Government has any proposal to constitute a high powered Inter Ministerial Committee in this regard and also create a database of persons involved in human trafficking and if so, the details thereof;
- (d) whether the Government has signed any agreement/Memorandum of Understanding with other countries including Nepal and UAE to check human trafficking and if so, the details thereof; and
- (e) the other corrective steps taken to stop such cases along with the details of advisories issued to the States and police departments in this regard and the extent to which success has been achieved through the said measures?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

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(a) As per the inputs provided by the National Crime Records Bureau (NCRB), State/UT-wise details of cases reported, cases charge-sheeted, cases convicted, cases conviction rate, persons arrested, persons charge-sheeted and persons convicted under human trafficking during the year 2012 to 2014 is at Annexure-I and State-UT wise details for the year 2015 is at Annexure-II.

State-UT wise details of children (below 18 years) and women rescued during the period 2014-15 is at Annexure-III. Data with reference to gangs busted is not maintained separately.

'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India and as such registration, investigation and prevention of crime is primarily the responsibility of the State Governments.

(b) As per the directions of Hon'ble Supreme Court in the matter of Writ Petition No. 56/2004 filed by Prajwala Vs Union of India & others regarding protection, rescue and rehabilitation of commercially and sexually exploited women and children, the NCRB has compiled the data from State Governments/UT Administrations in respect of cases reported under Section 370 and 370A of Indian Penal Code and Immoral Traffic (Prevention) Act, 1956 during 2014 and upto 30th September, 2015. State-wise details are at Annexure-IV. The same has been incorporated in the affidavit filed in the Hon'ble Supreme Court by Ministry of Women and Child Development alongwith the inputs provided by the Ministry of Home Affairs.

(c) An inter-Ministerial Committee under the Chairmanship of Secretary, Ministry of Women and Child Development has been constituted for preparing a comprehensive legislation on various aspects of Human Trafficking. Details of the Committee are at Annexure-V.

(d) A Memorandum of Understanding between India and Bangladesh on Bi-lateral Cooperation for Prevention of Human Trafficking in Women and Children, Rescue, Recovery, Repatriation and Re-integration of Victims of Trafficking was signed on 6th June, 2015. Negotiations with UAE were held on bilateral cooperation for prevention of Human Trafficking on 1st November, 2015.

(e) The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-

(i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.

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(ii) Establishment of Anti Human Trafficking Units(AHTUs) in 225 districts of the country.

(iii) Issued following advisories on Human Trafficking to all States/UTs:

â€¢ Advisory for preventing crime of human trafficking dated 9.9.2009.

â€¢ Advisory on preventing and combating Human Trafficking during Commonwealth Games dated 10.9.2010.

â€¢ Advisory on enrolment of police officials in IGNOU certificate course on Anti Human Trafficking dated 12.1.2011.

â€¢ Advisory on missing children – measures needed to prevent trafficking and trace the children - dated 31.1.2012

â€¢ Advisory on Human Trafficking as Organised Crime dated 30.4. 2012.

â€¢ Advisory on Preventing and combating human trafficking in India-dealing with foreign nationals dated 1.5. 2012

â€¢ Standard Operation Procedure (SOP) to handle trafficking of children for child labour dated 12.8.2013

â€¢ Advisory on MHA Web Portal on Anti Human Trafficking - dated 5.5.2014

â€¢ Advisory for associating SSB and BSF in crime meetings dated 23.7.2015

These advisories are available at MHA's Web Portal on Anti Human Trafficking ([www.stophumantrafficking-mha.nic.in](http://www.stophumantrafficking-mha.nic.in)).

(iv) Organization of periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts taken to combat Human Trafficking.

(v) The Ministry of Women and Child Development in 2007 launched the scheme 'Ujjawala' – A comprehensive Scheme for Prevention of Trafficking and Rescue, Rehabilitation, Re-integration and Repatriation of Victims of Trafficking.

(vi) Ministry of Railways has issued a detailed Standard Operating Procedure (SOP) in accordance with the Juvenile Justice (Care & Protection Act) 2000 and the related rules, to ensure care and protection of children in contact with railways.

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